cannot be considered in isolation but has to be viewed in the context of the demand and availability position of residential accommodation for the Central Government employees as a whole. At present there is no definite programme with the Government to add more quarters to the Parliament Secretariat Pools.

Allotment of Shops to hawkers

- 4324. SHRI RAMACHANDRAN FILLAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) the names of hawkers/squatters running petty business on Janpath lane (near Indian Oil Bhavan, Jan path',
- (b) whether any of them have been allotted shops by New Delhi Municipal Committee;
- (c) if so, the reasons for not allotting shops to other hawkers;
- (d) whether Supreme Court has given its final decision of Thareja Committee report on rehabilitation of hawktrs; and
- (e) if so, what are the details there of?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHA-LAM): (a) There are 55 hawkersl squatters (as per list enclosed as Statement) on Janpath Lane near Indian Oil Bhawan. (See balow).

- (b) None, Sir.
- (c) An assurance was given by the NDMC on 21-12-89 before the Supreme Court of India, not to make any allotment on rehabilitation basis. A judicial committee was constituted by the Hon'ble Supreme Court consisting of two officers of the NDMC headed by a Judicial Officer of the rank of Additional District Judge to examine

eligibility of the squatters. The final orders from the Supreme Court with respect to the report submitted by the Committee have not been received so far.

- (d) No, Sir.
- (e) Not applicable in view of reply to part (d) above.

Statement

Sl. Name of Squatter No

- 1. Sh. Shiv Shanker
- 2. Smt. Hardwari
- Smt. Ram Piari W/o Madan Lai
- 4. Sh. Mahesh Kumar S/o Sh. Budh
- 5. Sh. Khem Chand s/o Khazan
- 6 Sh. Bahadar s/o Jhoota Singh
- 7 Sh. Sodan Singh
- 8. Sh. Rajesh
- Sh. Vijay Sharma
- 10. Sh. Subhash Sharma
- 11. Sh. Vinod Kr. Goel
- 12. Sh. Raj Kumar
- 13. Sh. Kunwar Parsad
- 14. Sh. Rakesh Kumar s/o Mukta Pd.
- 15. Sh. Ramesh Kumar
- 16. Sh. Baljit Kumar
- 17. Sh. Algoo Ram
- 18. Sh. Hira Lal
- 19 Sh. Ram Gopal
- 20. Sh. Chaman Lal
- 21. Sh. Gulbir Singh
- 22. Sh. Ramesh Kr. s/o Sat Narain
- 23. Pappu s/o Mukta Pd.
- 24. Satindar Pal Singh
- 25. Kishore Kumar

SL No. Name of Squatter

26. Jag Mohan

- 27. Mangat Ram
- 28. Ramesh Kr. s/o Amar Nath
- 29. Chiranjit Bhutani
- 30. Bishwanath Roy
- 31. Lachhaman Das
- 32. Om Prakash
- 33. Aziz Khan
- 34. Devki Nandan
- 35. Ram Kishan
- 36, Lalit Kumar
- 37. Dharam Vir Chopra
- 38. Dharam Pal
- 39. Chahal Singh
- 40. Promod Kumar
- 41. Rajesh Kumar
- 42. Bisa Ram
- 43. Tilak Raj
- 44. Shiv Shankar
- 45. Bal Kishan
- 46. Lachhman Dass
- 47. Nano Mian
- 48. Mithoo Lal
- 49. Kishore Kumar
- 50. Narinder Lal Gupta
- 51. Raju
- 52. Hashim Khan
- 53. Madan Lal
- 54. P. N. Mishra
- 55. Lalit Kumar

Memorandum submitted by Jama Masjid foot path Hawkers

4325. SHRI RAMACHANDRA PIL-LAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that a me morandum dated 12th December, 1991 addressed to Prime Minister and copy endorsed to Minister of Urban Deve lopment has been received from Jama Masjid Foot-path Hawkers United Com mittee, Delhi-
- (b) whether the memorandum seeks rehabilitation of 333 Foot-Palh Haw kers of Jama Masjid area, Delhi who were uprooted during 1975; and
- (c) if so, what steps Government are taking in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHA-LAM): (a) The dated 12th December, 1992 mentioned in the question is obviously wrong, Memorandum dated 12th February, 1992 has been received.

- (b) Yes, Sir.
- (c) The matter is under consideration of the Government.

Conversion of leasehold system to freehold

- 4326. SHRI V. NARAYANASAMY: Will the Minister of URBAN DEVELOP-MENT be pleased to state.
- (a) whether Delhi Administration/D.D.A. issued a notification regarding conversion of lease hold plots and flats (including those allotted by D.D.A. into free-hold plots and flats;
- (b) if so, what are the details of the same:
- (c) whether this procedure of conversion would apply to multi-stoTeyed flats allot ted by D.D.A.;
- (d) if answer to part (c) above be in affirmative whether the allottee of each floor in a multi-storeyed flat has to apply